

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Appeal No. 365/252/ND/2018**

**In the matter of:**

M/s. Narhari Chemicals Pvt. Ltd.  
Vs.  
ROC & Another.

....**Appellant**

....**Respondent**

**Under Section: 252**

**Order delivered on 01.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant

: Mr. Sushil Kumar Chadha, Adv.

For the Respondent

:

For the IT

: Mr. Puneet Rai, St. Counsel with  
Mr. Manas Tripathi, Advocate

**ORDER**

The learned Chartered Accountant undertakes to submit further documents in support of appeal within one week, with the copy in advance to the other side. Income tax department has filed reply. ROC has not filed reply in spite of directions given on 03.07.2018 that the matter should be taken on urgent basis. The ROC was directed to give detailed explanation for the non-action on its part and thereby making the appellant-company suffer striking off second time for no fault of the appellant. Nobody appears for the



ROC. Issue notice to ROC. For further consideration on  
**20.08.2018.**

S/d

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh